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Minutes of M.No.45/09 held on 03.02.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.45/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 03.02.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
3.	Sh. B. D. Gosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
5.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:764/25/80-ALC2/2007	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01139/AM05/	RLA File :03/24/040/01996/AM05/	Lic.No/Date:0310308832 23.12.2004	
Decision : The committee considered the observations of Policy Division and observed that the product does not covered under the SCOMET list and after deliberating upon the case decided to ratify the norms in respect of the subject advance authorization based on DIPP recommendations with following modifications:- - Net weights of 775 Kgs., 5251 Kgs., 31140 Kgs., 34624 Kgs., 10975 Kgs., 600 Kgs., 925 Kgs., 3115 Kgs., 6651 Kgs., 5738 Kgs., 570 Kgs., 443 Kgs., 2113 Kgs., 15348 Kgs., 16024 Kgs., 5900 Kgs., 445 Kgs., 390 Kgs., 1740 Kgs., 8905 Kgs., 1940 Kgs., 510 Kgs., 788 Kgs., 6814 Kgs., 1300 Kgs., 15570 Kgs., 20250 Kgs., 7345 Kgs., 225 Kgs., 328 Kgs., 1460 Kgs., 9400 Kgs., 9350 Kgs., 3834 Kgs., 450 Kgs., 788 Kgs., 6814 Kgs., 1300 Kgs., 15570 Kgs., 20250 Kgs., 7345 Kgs., 225 Kgs., 328 Kgs., 1460 Kgs., 9400 Kgs., 9350 Kgs., 3824 Kgs. & 450 Kgs., may be added with the quantities of export products from S.Nos. 1 to 48 respectively. - Word “relevant” may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as 200732 Kgs. inclusive of wastage of 8% after taking clue from SION C – 2008. - Weights of 96.474 MT, 4415 Kgs., 312 Kgs. & 18 Kgs. may be specified with the quantities of import items at S.No. 2, 4, 6 & 9 respectively and their quantities may be allowed on net to net basis. - Word “relevant” may be prefixed with the description of import item at S.No. 3 and its quantity may be allowed as 1591 Mtrs.(9982 Kgs) inclusive of wastage of 2% - Import item at S.No.5 may be deleted. - Quantities of import items at S.No. 7 may be allowed as under: - Welding Electrodes, Wire, Strips - quantity 5079 Kgs.				

- b) Welding Fluxes - equal to weight of Welding Wire and strip.
7. Quantity of import items at S.Nos. 8 may be allowed as 204 meters (128 Kgs.) inclusive of 2% wastage.
 8. Quantity of import items at S.No. 10 may be allowed as 22 Nos. (34.5 Kgs. on net to net basis).
 9. Quantities of import items at S.No.11 & 12 may be allowed as applied for i.e. 4624 Meters and 96 Meters respectively.
 10. Quantity of import item at S.No.13 may be allowed as 180 Nos. (26.1 Kgs.).
 11. Quantity of import item at S.No.14 may be allowed as 118.7 sq. meters (3868 Kgs) inclusive of 5% wastage.
 12. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

2	Case No.:149/2/80-ALC2/2008	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00117/AM09/	RLA File :34/24/040/00010/AM07/	Lic.No/Date:3410016019 12.05.2006	Defer Date: 31.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009:- 1. Detailed calculations for requirement of items of import. 2. Information in respect of item at S.No.5 of Standard Deficiency Format. 3. Use of import item at Sl. No 6 i.e. Epoxy lining in the export product as the same has not been indicated as Epoxy Lined . 4. Justification/details in support of coating weight of 6.15 Kgs./sq. meters for 3 LPE coating of 3 MM thick.			

3	Case No.:150/2/80-ALC2/2008	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00118/AM09/	RLA File :34/24/040/00011/AM07/	Lic.No/Date:3410016020 12.05.2006	Defer Date: 31.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009:- 1. Detailed calculations for requirement of items of import. 2. Information in respect of item at S.No.5 of Standard Deficiency Format. 3. Use of import item at Sl. No 6 i.e. Epoxy lining in the export product as the same has not been indicated as Epoxy Lined . 4. Justification/details in support of coating weight of 6.15 Kgs./sq. meters for 3 LPE coating of 3 MM thick.			

4	Case No.:24/41/80-ALC2/2006	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01034/AM07/	RLA File :07/24/040/00609/AM07/	Lic.No/Date:0710048955 08.12.2006	Defer Date: 31.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. The party has not furnished the required details so far to the sub-Committee. Since, the sub-committee is yet to finalize its report; it was decided to defer the consideration and to re-list the case on 31.03.2009.			

5	Case No.:15/45/80-ALC2/2006	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01188/AM07/	RLA File :07/24/040/00697/AM07/	Lic.No/Date:0710049605 16.01.2007	Defer Date: 31.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. The party has not furnished the required details so far to the sub-Committee. Since, the sub-committee is yet to finalize its report; it was decided to defer the consideration and to re-list the case on 31.03.2009.			

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Case No.:2/22/80-ALC2/2007	Party Name:GRAND PRIX FAB (P) LTD,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
HQ File :01/80/050/00200/AM08/	RLA File :05/24/040/00224/AM08/	Lic.No/Date:0510205265 21.06.2007	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Description. Quantity and net weight of export products may be specified as under:

Description		Quantity	Net Export weight
Vertical	Gas Scrubber Code		
No.1410-00-18			
Length (mm)	Diameter (OD) (mm)		
7544	1651	3 Nos.	47.5 MT
5436	1295	3 Nos.	26.2 MT
5436	1321	3 Nos.	27.1 MT
8992	2337	4 Nos.	116.2 MT
9776	2057	4 Nos.	140.9 MT
Total		17 Nos	357.9 MT

2. Quantity of import item at S.No.1 may be allowed as 36432 Kgs. inclusive of 0.84% wastage as applied for by the firm.

3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 91848 Kgs. inclusive of 0.42% wastage as applied for by the firm.

4. Import items at S.Nos. 3 & 7 may be deleted as the same have not been used in the export product..

5. Quantities of import items at S.No. 4, 5, 6, 8 & 9 may be allowed as 9770 Kgs., 64336 Kgs., 8957 Kgs., 15301 Kgs. & 19493 Kgs. respectively inclusive of 5% wastage.

The Regional Authority may take necessary action accordingly.

7	Case No.:4/20/81-ALC2/2007	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/81/050/00167/AM08/	RLA File :03/94/040/00296/AM08/	Lic.No/Date:0310433825 25.06.2007	
	Decision : Committee observed that technical authority i.e. DIT is not responding to this office letter calling for their comments. Since, the case is pending since long			

	time, the committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis as per GN-4 for the Engineering Products.
	The Regional Authority may take necessary action accordingly.

8	Case No.:1905/26/81-ALC2/2007	Party Name:SUNBEAM AUTO LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case closed
	HQ File :01/81/050/00239/AM08/	RLA File :05/24/040/00091/AM08/	Lic.No/Date:0510207295 07.08.2007	
	Decision : The Committee noted that the applicant firm vide their letter dt. 17.12.2008 informed the NC to treat their application for advance authorization cancelled as the import duty on zinc has been reduced to zero and fixation of norms and import under advance authorization become unviable. The Committee accordingly decided to close the case on the part of NC without any examination.			

9	Case No.:1912/26/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/81/050/00247/AM08/	RLA File :05/24/040/00389/AM08/	Lic.No/Date:0510207431 09.08.2007	Defer Date: 31.03.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			

10	Case No.:47/28/80-ALC2/2007	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case rejected
	HQ File :01/80/050/00447/AM08/	RLA File :03/94/040/00617/AM08/	Lic.No/Date:0310443471 18.09.2007	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

11	Case No.:9/30/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/81/050/00343/AM08/	RLA File :03/95/040/00658/AM08/	Lic.No/Date:0310445186 04.10.2007	
	Decision : Committee observed that technical authority i.e. Textile Commissioner is not responding to this office letter calling for their comments. Since, the case is pending since long time, the committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on the comments of textile commissioner in the applicant firm's other similar cases with certain modification as under :- 1. Import item at Sl.No. 311 may be deleted as it can not be used as component. 2. Quantity of other import items may be allowed on net to net basis as per GN-4 for the Engineering Products with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type technical specifications (including part No. if any) etc			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

12	Case No.:1/32/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00517/AM08/	RLA File :04/24/040/00170/AM08/	Lic.No/Date:0410091601 16.10.2007	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

13	Case No.:31/30/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/81/050/00365/AM08/	RLA File :03/95/040/00701/AM08/	Lic.No/Date:0310446502 16.10.2007	
	Decision : Committee observed that technical authority i.e. Textile Commissioner is not responding to this office letter calling for their comments. Since, the case is pending since long time, the committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on the comments of textile commissioner in the applicant firm's other similar cases with certain modification as under :- 1. Import item at Sl.No. 311 may be deleted as it can not be used as component. 2. Quantity of other import items may be allowed on net to net basis as per GN-4 for the Engineering Products with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

14	Case No.:16/32/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00532/AM08/	RLA File :11/24/040/00041/AM08/	Lic.No/Date:1110016239 22.10.2007	Defer Date: 31.03.2009
	Decision : The representative of MOS present in the meeting informed the committee that fixation of norms for colour coated steel is at a final stage. After 4 rounds of discussion with industry, the concerned office of MOS has prepared a proposal in the late afternoon of 23 rd January, 09. The matter will be finalized within 3 weeks. The committee accordingly, decided to defer the consideration and to re-list the case on 31.03.2009.			

	Case No.:22/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
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15	HQ File :01/80/050/00538/AM08/	RLA File :05/24/040/00570/AM08/	Lic.No/Date:0510211053 24.10.2007	Defer Date: 31.03.2009
	Decision : The representative of MOS present in the meeting informed the committee that fixation of norms for colour coated steel is at a final stage. After 4 rounds of discussion with industry, the concerned office of MOS has prepared a proposal in the late afternoon of 23 rd January, 09. The matter will be finalized within 3 weeks. The committee accordingly, decided to defer the consideration and to re-list the case on 31.03.2009.			

16	Case No.:23/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00539/AM08/	RLA File :05/24/040/00571/AM08/	Lic.No/Date:0510211055 24.10.2007	Defer Date: 31.03.2009
Decision : The representative of MOS present in the meeting informed the committee that fixation of norms for colour coated steel is at a final stage. After 4 rounds of discussion with industry, the concerned office of MOS has prepared a proposal in the late afternoon of 23 rd January, 09. The matter will be finalized within 3 weeks. The committee accordingly, decided to defer the consideration and to re-list the case on 31.03.2009.				

17	Case No.:24/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00540/AM08/	RLA File :05/24/040/00572/AM08/	Lic.No/Date:0510211058 24.10.2007	Defer Date: 31.03.2009
Decision : The representative of MOS present in the meeting informed the committee that fixation of norms for colour coated steel is at a final stage. After 4 rounds of discussion with industry, the concerned office of MOS has prepared a proposal in the late afternoon of 23 rd January, 09. The matter will be finalized within 3 weeks. The committee accordingly, decided to defer the consideration and to re-list the case on 31.03.2009.				

18	Case No.:2/33/81-ALC2/2007	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/81/050/00399/AM08/	RLA File :03/95/040/00714/AM08/	Lic.No/Date:0310447861 25.10.2007	Defer Date: 31.03.2009
Decision : The committee noted that RA has forwarded single application of the firm. The committee therefore handover the case file to the technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.				

19	Case No.:25/33/80-ALC2/2007	Party Name:FORBES MARSHALL PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00565/AM08/	RLA File :31/24/040/00260/AM08/	Lic.No/Date:3110031468 05.11.2007	
Decision : Committee observed that technical authority i.e. DIT is not responding to this office letter calling for their comments. Since, the case is pending since long time, the committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis as per GN-4 for the Engineering Products.				
The Regional Authority may take necessary action accordingly.				

20	Case No.:5/36/80-ALC2/2007	Party Name:AGRI IMPEX	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00578/AM08/	RLA File :33/24/040/00004/AM08/	Lic.No/Date:3310010314 08.11.2007	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. After taking clue from SION at S.No. C-1878 & 1879, quantities of import items no. 1 may be reduced to 116 MT. 2. Quantity of Paint may be allowed as 4% of FOB value as applied for by the firm. The Regional Authority may take necessary action accordingly.			

21	Case No.:116/52/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01193/AM08/	RLA File :05/24/040/00678/AM08/	Lic.No/Date:0510212742 29.11.2007	Defer Date: 31.03.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			

22	Case No.:22/40/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/81/050/00460/AM08/	RLA File :03/95/040/00858/AM08/	Lic.No/Date:0310452332 03.12.2007	
	Decision : Committee observed that technical authority i.e. Textile Commissioner is not responding to this office letter calling for their comments. Since, the case is pending since long time, the committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on the comments of textile commissioner in the applicant firm's other similar cases with certain modification as under :- 1. Import item at Sl.No. 406 may be deleted as it can not be used as component. 2. Quantity of other import items may be allowed on net to net basis as per GN-4 for the Engineering Products with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

23	Case No.:114/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01191/AM08/	RLA File :05/24/040/00681/AM08/	Lic.No/Date:0510213057 05.12.2007	Defer Date: 31.03.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			

24	Case No.:35/40/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/81/050/00473/AM08/	RLA File :03/95/040/00895/AM08/	Lic.No/Date:0310453100 07.12.2007	
	Decision : Committee observed that technical authority i.e. Textile Commissioner is not responding to this office letter calling for their comments. Since, the case is pending since long time, the committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on the comments of textile commissioner in the applicant firm's other similar cases with certain modification as under :- 1. Import item at Sl.No. 406 may be deleted as it can not be used as component. 2. Quantity of other import items may be allowed on net to net basis as per GN-4 for the Engineering Products with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			
25	Case No.:97/52/80-ALC2/2007	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case reject
	HQ File :01/80/050/01174/AM08/	RLA File :05/24/040/00691/AM08/	Lic.No/Date:0510213511 13.12.2007	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			
26	Case No.:113/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01190/AM08/	RLA File :05/24/040/00724/AM08/	Lic.No/Date:0510213580 14.12.2007	Defer Date: 31.03.2009
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			
27	Case No.:9/5/85-ALC3/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/85/050/00064/AM09/	RLA File :03/95/040/00348/AM08/	Lic.No/Date:0310454161 14.12.2007	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			
	Case No.:42/40/81-ALC2/2007	Party Name:TIL LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred

28	HQ File :01/81/050/00480/AM08/	RLA File :02/24/040/00256/AM08/	Lic.No/Date:0210107221 17.12.2007	Defer Date: 31.03.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respect within 15 days otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format for import items at Sl.No. 84 & 85.			

29	Case No.:119/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01196/AM08/	RLA File :05/24/040/00726/AM08/	Lic.No/Date:0510213777 19.12.2007	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 34.2 MT, 64.5 MT, 64.5 MT & 64.5 MT may be specified with the quantities of export products at S.Nos. 1, 2, 3 & 4 respectively (cumulative net empty weight 227.5 MT). 2. Word “Relevant” may be prefixed with the description of import items at S.No. 1 and its quantity may be allowed as 170.97 MT inclusive of 5% wastage. 3. Weight of 30.06 MT may be added with the quantity of import item at S.No. 2 and its quantity may be allowed on net to net basis 4. Quantities of import items at Sl.Nos. 3 & 4 may be allowed as 3000 Kgs. each. 5. Import items from S.Nos. 5 to 7 may be deleted as calculation details for weld overlay not furnished. 6. Quantity of import item at S.No. 8 may be allowed as 20 Nos.(22.614 MT) on net to net basis. 7. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

30	Case No.:118/52/80-ALC2/2007	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01195/AM08/	RLA File :05/24/040/00733/AM08/	Lic.No/Date:0510213882 20.12.2007	
Decision : The DHI furnished written comments in this case vide their U.O. No.3(30)/2008-TSW(B)/307 dated 12.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.				

	Case No.:4/42/80-ALC2/2007	Party Name:AQUASUB ENGINEERING	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case rejected
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31			03.02.2009	
	HQ File :01/80/050/00631/AM08/	RLA File :32/24/040/00062/AM08/	Lic.No/Date:3210036943 26.12.2007	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

32	Case No.:6/42/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00633/AM08/	RLA File :11/24/040/00045/AM08/	Lic.No/Date:1110016603 27.12.2007	Defer Date: 31.03.2009
	Decision : The representative of MOS present in the meeting informed the committee that fixation of norms for colour coated steel is at a final stage. After 4 rounds of discussion with industry, the concerned office of MOS has prepared a proposal in the late afternoon of 23rd January, 09. The matter will be finalized within 3 weeks. The committee accordingly, decided to defer the consideration and to re-list the case on 31.03.2009.			

33	Case No.:63/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01140/AM08/	RLA File :03/95/040/00954/AM08/	Lic.No/Date:0310455417 27.12.2007	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

34	Case No.:19/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01096/AM08/	RLA File :04/24/040/00322/AM08/	Lic.No/Date:0410092978 02.01.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information / clarification complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009:- 1. Why drawings enclosed with the reply do not match with the export product. 2. Furnish the details of items to be imported at Sl.No. 5 are not given. 3. Furnish the information as per Sl.No. 11 of the Standard Deficiency Format.			

	Case No.:20/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01097/AM08/	RLA File :04/24/040/00325/AM08/	Lic.No/Date:0410092981 02.01.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee,			

35	therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009:- 1. The export product is “condenser on load tube cleaning system” but the drawing given is of “Ball strainer”. 2. Weight of the export product as per Annexure V of the application was given as 32986 kg. which has now been reduced to 14532 kg. as per the reply given by the firm without any explanation. The weight also does not match with the weight given in the drawing. 3. Details of the components to be imported at Sl.No. 6 & 7 of the import list. 4. Furnish the information as per Sl.No. 11 of the Standard Deficiency Format.
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36	Case No.:21/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01098/AM08/	RLA File :04/24/040/00324/AM08/	Lic.No/Date:0410092979 02.01.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

37	Case No.:22/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01099/AM08/	RLA File :04/24/040/00323/AM08/	Lic.No/Date:0410092975 02.01.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

38	Case No.:110/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01187/AM08/	RLA File :05/24/040/00760/AM08/	Lic.No/Date:0510214345 03.01.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 129.9 MT, 94.3 MT, 55.7 MT, 51.7 MT, 90.4 MT, 1027.9 MT, 10.09 MT & 46.9 MT may be specified with the quantities of export products from S.Nos. 1 to 8 respectively (cumulative net empty weight 1506.89 MT). 2. Quantity of export product at S.No.6 may be corrected to 7 Nos. 3. Word “Relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 7. 4. Quantities of import items at Sl.Nos.1, 2, 3 & 4 may be allowed as 111.6 MT, 36.804 MT, 375.6 MT & 26.97 MT respectively inclusive of 3 % wastage as claimed by the firm. 5. Quantity of import item at S.No.5 may be allowed as 65303 Mtrs. (450 MT) inclusive of 2% wastage. 6. Quantity of import item at S.No.6 may be allowed as 169515 Mtrs. (219 MT) inclusive of 2% wastage. 7. Quantity of import item at S.No.7 may be allowed as 39687 Mtrs. (48.08 MT) inclusive of 2% wastage. 8. Weights of 52.45 MT, 19.2 MT, 192.3 MT, 1743 Kgs. & 1393 Kgs. may be specified and the quantities of import items at S.Nos. 8, 9, 10, 18 & 19 respectively and their quantities may be allowed on net to net basis. 9. Import items from S.Nos. 11 to 17 & 20 may be allowed as applied for. 10. Import of components may be allowed with accountability clause.			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

39	Case No.:15/52/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01092/AM08/	RLA File :02/24/040/00260/AM08/	Lic.No/Date:0210107785 03.01.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm has furnished the reply. The committee however, decided to refer the copy of firm's reply to C&PC for examination and submission of comments. The case may be re-listed on 31.03.2009.			

40	Case No.:16/52/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01093/AM08/	RLA File :02/24/040/00259/AM08/	Lic.No/Date:0210107825 04.01.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that firm has furnished the reply. The committee however, decided to refer the copy of firm's reply to C&PC for examination and submission of comments. The case may be re-listed on 31.03.2009.			

41	Case No.:32/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01109/AM08/	RLA File :03/95/040/00976/AM08/	Lic.No/Date:0310457328 10.01.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that clarification on SCOMET input at Sl.No. 3 from the firm had not been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

42	Case No.:81/52/80-ALC2/2007	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01158/AM08/	RLA File :07/24/040/00707/AM08/	Lic.No/Date:0710055379 10.01.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

43	Case No.:112/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01189/AM08/	RLA File :05/24/040/00804/AM08/	Lic.No/Date:0510215182 18.01.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their studv. The Committee, therefore, decided to defer the consideration			

and to re-list the case on 31.03.2009.

44	Case No.:85/52/80-ALC2/2007	Party Name:MUD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01162/AM08/	RLA File :07/24/040/00726/AM08/	Lic.No/Date:0710055533 23.01.2008	Defer Date: 31.03.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(275)200.7-ME dt. 15.10.2008. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 31.03.2009.			

45	Case No.:123/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01200/AM08/	RLA File :05/24/040/00817/AM08/	Lic.No/Date:0510215372 24.01.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

46	Case No.:24/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01101/AM08/	RLA File :04/24/040/00349/AM08/	Lic.No/Date:0410093469 25.01.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.:- 1. The export product is “condenser on load tube cleaning system” while the drawing enclosed is of “Ball separator”. 2. Weight of the export product given in Annexure I does not match with the weight given in the drawing. 3. Details of the components at Sl.No. 6 of the import list. 4. Information as per Sl.No. 11 of the Standard Deficiency Format.			

47	Case No.:51/52/80-ALC2/2007	Party Name:WPIL LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01128/AM08/	RLA File :02/24/040/00283/AM08/	Lic.No/Date:0210108677 30.01.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.			

48	Case No.:49/2/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/81/050/00743/AM08/	RLA File :07/24/040/00724/AM08/	Lic.No/Date:0710055706 06.02.2008	Defer Date: 31.03.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			

49	Case No.:55/52/80-ALC2/2007	Party Name:REINHARDT ROTO-MACHINES	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01132/AM08/	RLA File :34/24/040/00215/AM08/	Lic.No/Date:3410020774 07.02.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

50	Case No.:48/52/80-ALC2/2007	Party Name:MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case rejected
	HQ File :01/80/050/01125/AM08/	RLA File :04/24/040/00321/AM08/	Lic.No/Date:0410093738 11.02.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

52	Case No.:101/52/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01178/AM08/	RLA File :07/24/040/00763/AM08/	Lic.No/Date:0710055797 12.02.2008	Defer Date: 31.03.2009
	Decision : The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. Since, the sub-committee is yet to finalize its report; it was decided to defer the consideration and to re-list the case on 31.03.2009.			

51	Case No.:68/52/80-ALC2/2007	Party Name:MINEX METALLURGICAL COMPANY PVT. LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01145/AM08/	RLA File :03/95/040/01100/AM08/	Lic.No/Date:0310460558 12.02.2008	
	Decision : The M/o Steel furnished written comments in this case vide their U.O. No.2(8)/2006-TW dated 16.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of MOS letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

53	Case No.:18/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01095/AM08/	RLA File :04/24/040/00364/AM08/	Lic.No/Date:0410093855 13.02.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

54	Case No.:66/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01143/AM08/	RLA File :03/95/040/01129/AM08/	Lic.No/Date:0310461634 19.02.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

55	Case No.:5/8/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00286/AM09/	RLA File :04/24/040/00360/AM08/	Lic.No/Date:0410093929 20.02.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “structures of” may be added in the description of export product after the words “fabrication and supply of”. 2. Word “relevant” may be prefixed with the description of import items from Nos.1 to 11 and their quantities may be allowed as 23.1 MT, 6.825 MT, 12.6 MT, 14.175 MT, 23.625 MT, 6.09 MT, 4.935 MT, 2.1 MT, 2.972 MT, 0.966 MT & 0.63 MT respectively inclusive of 5% wastage. 3. Word “relevant” may be prefixed with the description of import items from Nos.12 to 17 and their quantities may be allowed as 0.399 MT, 13.01 MT, 4.59 MT, 2.04 MT, 0.918 MT & 0.306 MT respectively inclusive of 2% wastage. 4. Import items at S.Nos. 18, 21, 22, 24, 25, 27, 28, 30, 35, 37, 38, 39, 43, 44, 47, 48, 52, 53, 61 & 62 may be deleted. 5. Quantity of import item at S.Nos.19, 29, 42, 49, 51, 56, 58 & 59 may be allowed as 60 Nos, 4 Nos., 20.5 MT, 313 Meters, 12 Nos., 4 Nos., 2.6 Meters & 2.6 Meters respectively on net to net basis. 6. Rest of the import items may be allowed as applied for on net to net basis. 7. Import of components may be allowed with accountability Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

56	Case No.:58/52/80-ALC2/2007	Party Name:EUROSLOT INDIA PVT LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01135/AM08/	RLA File :03/94/040/01131/AM08/	Lic.No/Date:0310462537 25.02.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

57	Case No.:15/50/80-ALC2/2007	Party Name:INTERFIT INDIA LIMITED,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01072/AM08/	RLA File :32/24/040/00082/AM08/	Lic.No/Date:3210037351 26.02.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

58	Case No.:16/50/80-ALC2/2007	Party Name:AQUASUB ENGINEERING	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01073/AM08/	RLA File :32/24/040/00083/AM08/	Lic.No/Date:3210037368 27.02.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

59	Case No.:19/12/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00385/AM09/	RLA File :05/24/040/00822/AM08/	Lic.No/Date:0510217071 27.02.2008	Defer Date: 31.03.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(50)/2008-TSW(B)/279 dt. 05.11.2008. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 31.03.2009.			

60	Case No.:75/16/80-ALC2/2008	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00598/AM09/	RLA File :03/94/040/01240/AM08/	Lic.No/Date:0310464292 10.03.2008	Defer Date: 31.03.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			

	Case No.:60/52/80-ALC2/2007	Party Name:LA BERN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008	Status:Case deferred
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61	Case No.:69/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01146/AM08/	RLA File :03/95/040/01133/AM08/	Lic.No/Date:0310464682 12.03.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Information in respect of Sl.No.7, 10 & 11 of the Standard Deficiency Format for import item no. 10 & 11.			

62	Case No.:130/52/80-ALC2/2007	Party Name:ALCOBEX METALS LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01207/AM08/	RLA File :13/24/040/00026/AM08/	Lic.No/Date:1310025905 13.03.2008	Defer Date: 31.03.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			

63	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 31.03.2009
	Decision : The committee decided to call for the copy of application form the RA for examination and simultaneously check the record as to whether norms for the similar products has been ratified by the NC during the last one year. The case may be re-listed on 31.03.2009.			

64	Case No.:41/24/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00917/AM09/	RLA File :05/24/040/00953/AM08/	Lic.No/Date:0510218220 19.03.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products from S.No.1 to 6 may be specified as 23 MT each (total net export weight 138 MT). 2. Words "Total Pipe Length 8673 mtrs. (Carbon Steel Seamless Pipes: 3420 Mtrs, Stainless Steel Seamless/Welded Pipes: 4473 Mtrs & Stainless Steel Seamless Tubes : 780 Mtrs " may be specified with the quantity of export product. 3. Word "relevant" may be prefixed with the description of import items at S.No.1, 3, 5 & 6. 4. Quantity of import item at S.No.1 may be allowed as 30.57 MT (3489 Mtrs.) inclusive of 2% wastage. 5. Quantity of import item at S.No.2 may be allowed as 7.125 MT (9723 Nos.) on net to net basis. 6. Quantity of import item at S.No.3 may be allowed as 33.92 MT (4563 Mtrs.) inclusive of 2% wastage. 7. Quantity of import item at S.No.4 may be allowed as 6.65 MT (12055 Nos.) on net to net basis.			

7. Quantity of import item at S.No.4 may be allowed as 0.65 MT (12555 NOS.) on net to net basis.
8. Quantity of import item at S.No.5 may be allowed as 23.25 MT inclusive of 2% wastage.
9. Quantity of import item at S.No.6 may be allowed as 780 Mtrs (3 MT) on net to net basis.
10. Weights of 2 Mt, 2 MT, 2.85 MT, 2.85 MT & 1.8 MT may be specified with the quantities of import items at S.Nos.7, 8, 9, 10 & 14 respectively and their quantities may be allowed on net to net basis. Accordingly quantity of import item at S.No. 8 may be reduced to 48 Nos.
11. Quantity of import item at S.No.11 may be allowed as 485 mtrs. (2.91 MT) inclusive of 2% wastage.
12. Quantity of import item at S.No.12 may be allowed as 2664 Nos. (4.7 MT) on net to net basis.
13. Quantity of import item at S.No.13 may be allowed as 30 Nos. (0.3 MT) on net to net basis.
14. Quantities of import items at S.Nos. 15 & 16 may be allowed as 1.07 MT each.
15. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

65	Case No.:50/10/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00350/AM09/	RLA File :03/94/040/01318/AM08/	Lic.No/Date:0310465996 25.03.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

66	Case No.:80/16/80-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00603/AM09/	RLA File :03/94/040/01231/AM08/	Lic.No/Date:0310467010 02.04.2008	Defer Date: 31.03.2009
	Decision : The representative of MOS present in the meeting informed the committee that fixation of norms for colour coated steel is at a final stage. After 4 rounds of discussion with industry, the concerned office of MOS has prepared a proposal in the late afternoon of 23 rd January, 09. The matter will be finalized within 3 weeks. The committee accordingly, decided to defer the consideration and to re-list the case on 31.03.2009.			

67	Case No.:115/16/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00638/AM09/	RLA File :03/95/040/00062/AM09/	Lic.No/Date:0310469321 24.04.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

	Case No.:66/16/80-ALC2/2008	Party Name:J.J.PRECISION MOULDS & DIES,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred

68	HQ File :01/80/050/00589/AM09/	RLA File :07/24/040/00032/AM09/	Lic.No/Date:0710057213 30.04.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

69	Case No.:87/16/80-ALC2/2008	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00610/AM09/	RLA File :03/94/040/00057/AM09/	Lic.No/Date:0310470581 05.05.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.41/09 held 13.01.2009 as per the agenda generated through the NIC online system. The representative of the M/o Steel present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “CRNGO Steel / Coil” in the description of import item may be deleted and its width may be allowed as 240 mm maximum. 2. Width of import product may be 600 mm or more and its quantity may be allowed as per 1.015 kg./kg. content in the export product. 3. Thickness of import product to be relevant to export product. The Regional Authority may take necessary action accordingly.			

70	Case No.:88/16/80-ALC2/2008	Party Name:A-I FENCE PRODUCTS CO.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00611/AM09/	RLA File :03/94/040/00122/AM09/	Lic.No/Date:0310471505 16.05.2008	
	Decision : The MOS furnished written comments in this case vide their U.O. No.2(7)/2008-TW (Pt.) dated 14.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of MOS letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

71	Case No.:77/16/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00600/AM09/	RLA File :03/94/040/00172/AM09/	Lic.No/Date:0310471766 21.05.2008	Defer Date: 31.03.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			

72	Case No.:81/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00604/AM09/	RLA File :03/94/040/00178/AM09/	Lic.No/Date:0310471843 22.05.2008	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weights of 51.5 MT & 51.5 MT may be added with the quantities of export products at S.Nos. 1 & 2 respectively (cumulative net empty weight 103 MT).
2. Word "relevant" may be prefixed with the description of import items at S.Nos. 1, 3, 4 & 11.
3. Quantity of import item at S.No.1 may be allowed as 74506 Kgs. inclusive of 7% wastage after taking 1/3rd recovery.
4. Weights of 12.544 MT & 100 Kgs. may be specified with the quantities of import items at S.No. 2 & 12 respectively and their quantities may be allowed on net to net basis.
5. Quantities of import items at S.Nos. 3 & 4 may be allowed as 5206 Kgs. & 253 Kgs. respectively inclusive of 6.8% wastage and 5% wastage respectively.
6. Quantity of import items at S.Nos. 5, 8, 9, 10 & 15 may be allowed on net to net basis.
7. Quantity of import item at S.No.6 & 7 may be allowed as applied for.
8. Quantity of import item at S.No.11 may be allowed as 6.9 Mtrs. (498 Kgs.) inclusive of 2% wastage.
9. Quantities of import items at S.No.13 & 14 may be allowed as 12 Nos. & 72 Nos. respectively on net to net basis.
10. Quantities of import items at S.No.16, 17 & 18 may be allowed as 1890 Kgs. each.
11. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

For additional requirements, applicant may route their request through RA.

The Regional Authority may take necessary action accordingly.

73	Case No.:134/16/80-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00657/AM09/	RLA File :05/24/040/00108/AM09/	Lic.No/Date:0510221167 29.05.2008	Defer Date: 31.03.2009
	Decision : The representative of MOS present in the meeting informed the committee that norms at SION No. C-525 has been revised slightly in DES-II Section and it will be notified shortly by the DGFT. The subject case will also be decided based on the revised SION No. C-525 after its notification. The committee accordingly decided to defer the consideration and to re-list the case on 31.03.2009.			

74	Case No.:135/16/80-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00658/AM09/	RLA File :05/24/040/00109/AM09/	Lic.No/Date:0510221168 29.05.2008	Defer Date: 31.03.2009
	Decision : The representative of MOS present in the meeting informed the committee that norms at SION No. C-525 has been revised slightly in DES-II Section and it will be notified shortly by the DGFT. The subject case will also be decided based on the revised SION No. C-525 after its notification. The committee accordingly decided to defer the consideration and to re-list the case on 31.03.2009.			

	Case No.:99/16/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
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75		LTD.,	03.02.2009	
	HQ File :01/80/050/00622/AM09/	RLA File :04/24/040/00039/AM09/	Lic.No/Date:0410096222 03.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

76	Case No.:78/16/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00601/AM09/	RLA File :03/94/040/00265/AM09/	Lic.No/Date:0310473475 06.06.2008	Defer Date: 31.03.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			

77	Case No.:101/12/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00467/AM09/	RLA File :05/24/040/00145/AM09/	Lic.No/Date:0510221879 10.06.2008	
	Decision : Committee observed that technical authority i.e. DIT is not responding to this office letter calling for their comments. Since, the case is pending since long time, the committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis as per GN-4 for the Engineering Products. The Regional Authority may take necessary action accordingly.			

78	Case No.:102/12/80-ALC2/2008	Party Name:FABLINK ENGINEERING PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00468/AM09/	RLA File :05/24/040/00141/AM09/	Lic.No/Date:0510221981 11.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

79	Case No.:103/12/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00469/AM09/	RLA File :07/24/040/00125/AM09/	Lic.No/Date:0710057827 11.06.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

	Case No.:107/12/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00473/AM09/	RLA File :07/24/040/00101/AM09/	Lic.No/Date:0710057823	Defer Date: 31.03.2009

80	HQ File :01/80/050/00473/AM09/	RLA File :07/24/040/00101/AM09/	Lic.No/Date:0710057833 11.06.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

81	Case No.:108/12/80-ALC2/2008	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00474/AM09/	RLA File :07/24/040/00104/AM09/	Lic.No/Date:0710057834 11.06.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

82	Case No.:2/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00478/AM09/	RLA File :02/24/040/00030/AM09/	Lic.No/Date:0210113456 11.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

83	Case No.:3/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

84	Case No.:4/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00480/AM09/	RLA File :02/24/040/00032/AM09/	Lic.No/Date:0210113458 11.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

85	Case No.:8/14/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00484/AM09/	RLA File :03/94/040/00281/AM09/	Lic.No/Date:0310474390 12.06.2008	Defer Date: 31.03.2009

Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.

86	Case No.:6/14/80-ALC2/2008	Party Name:LIFELONG INDIA LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00482/AM09/	RLA File :05/24/040/00099/AM09/	Lic.No/Date:0510222158 13.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

87	Case No.:11/14/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00487/AM09/	RLA File :05/24/040/00178/AM09/	Lic.No/Date:0510222179 16.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

88	Case No.:16/14/80-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00492/AM09/	RLA File :31/24/040/00059/AM09/	Lic.No/Date:3110034022 16.06.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the comments called for from MOS are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 31.03.2009.			

89	Case No.:20/14/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00496/AM09/	RLA File :31/21/040/00073/AM09/	Lic.No/Date:3110034061 17.06.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

90	Case No.:21/14/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00497/AM09/	RLA File :17/24/040/00037/AM09/	Lic.No/Date:1710002066 17.06.2008	Defer Date: 31.03.2009
	Decision : Committee noted that firm has informed that they had already furnished the complete information. However, Committee observed that no such reply is available in the file transferred by the DES-II Section. The committee accordingly decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

91	Case No.:25/14/80-ALC2/2008	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00501/AM09/	RLA File :03/95/040/00244/AM09/	Lic.No/Date:0310475245 18.06.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “ Stainless Steel” may be prefixed with the description of export product. 2. Quantity and net weight of export product may be specified as under: Ist Balde- 50000000 Nos- 9000 Kgs 2nd Blade-50000000 Nos- 8800 Kgs After taking clue from SION C-873, quantities of items of import may be allowed as under: a) Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 31150 Kgs. inclusive of 75 % wastage. b) Quantities of import items at S.No. 2, 3 & 4 put together may be allowed within 1% of fob value of exports. The Regional Authority may take necessary action accordingly.			

92	Case No.:27/14/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00503/AM09/	RLA File :04/24/040/00078/AM09/	Lic.No/Date:0410096592 18.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

93	Case No.:29/14/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00505/AM09/	RLA File :04/24/040/00077/AM09/	Lic.No/Date:0410096594 18.06.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

94	Case No.:31/14/80-ALC2/2008	Party Name:THE K.C.PLTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00507/AM09/	RLA File :04/24/040/00070/AM09/	Lic.No/Date:0410096634 19.06.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee,			

after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Import items at S.Nos. 13, 15 & 20 may be deleted.
2. Description of import item at S.No. 14 may be modified as “Cavex Worm Gear Unit CDA400-K-ZF128-LG180ZLB4EF” and its quantity may be allowed as 18 Nos. on net to net basis.
3. Description of import item at S.No. 18 may be modified as “Motox-Helical bevel geared motor KADS128-K4-AMLA 132B04C-PW” and its quantity may be allowed as 4 Nos. on net to net basis.
4. Description of import item at S.No. 19 may be modified as “Cavex Worm Gear Unit CDA355-K-ZF128-LG180ZLB4EF” and its quantity may be allowed as 4 Nos. on net to net basis.
5. UOM of import item from S.No. 4 to 10 may be corrected to numbers.
6. Quantity of all the import items may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at S.No.10 may be allowed as 44 Nos.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

95	Case No.:37/14/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case closed
	HQ File :01/80/050/00513/AM09/	RLA File :61/24/040/00019/AM09/	Lic.No/Date:6110000188 20.06.2008	
	Decision : The Committee noted that RA vide their letter dt. 18.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm’s application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

96	Case No.:42/14/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00518/AM09/	RLA File :03/94/040/00208/AM09/	Lic.No/Date:0310475753 20.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

97	Case No.:45/14/80-ALC2/2008	Party Name:THERMODYNE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00521/AM09/	RLA File :04/24/040/00079/AM09/	Lic.No/Date:0410096647 20.06.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

98	Case No.:46/14/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00522/AM09/	RLA File :05/24/040/00191/AM09/	Lic.No/Date:0510222598	Defer Date: 31.03.2009

			23.06.2008	
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.				

99	Case No.:47/14/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case closed
	HQ File :01/80/050/00523/AM09/	RLA File :31/24/040/00072/AM09/	Lic.No/Date:3110034121 23.06.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

100	Case No.:6/16/80-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00529/AM09/	RLA File :05/24/040/00200/AM09/	Lic.No/Date:0510222683 24.06.2008	Defer Date: 31.03.2009
	Decision : The representative of MOS present in the meeting informed the committee that norms at SION No. C-525 has been revised slightly in DES-II Section and it will be notified shortly by the DGFT. The subject case will also be decided based on the revised SION No. C-525 after its notification. The committee accordingly decided to defer the consideration and to re-list the case on 31.03.2009.			

101	Case No.:40/16/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00563/AM09/	RLA File :04/24/040/00080/AM09/	Lic.No/Date:0410096868 01.07.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

102	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

103	Case No.:52/16/80-ALC2/2008	Party Name:THE SARA SWATI INDUSTRIAL	Meet No/Date:45/80-ALC2/2008	Status:Case deferred
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103	Case No.:55/16/80-ALC2/2008	Party Name: THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00576/AM09/	RLA File :05/24/040/00213/AM09/	Lic.No/Date:0510223312 03.07.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

104	Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

105	Case No.:3/22/80-ALC2/2008	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00814/AM09/	RLA File :05/24/040/00304/AM09/	Lic.No/Date:0510225007 05.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that firm had informed that they have not received the copy of this office letter calling for certain information. The Committee, therefore, decided to forward the copy of original DL to firm with the direction to furnish the said information immediately otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

106	Case No.:4/22/80-ALC2/2008	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00815/AM09/	RLA File :05/24/040/00305/AM09/	Lic.No/Date:0510225008 05.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that firm had informed that they have not received the copy of this office letter calling for certain information. The Committee, therefore, decided to forward the copy of original DL to firm with the direction to furnish the said information immediately otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

107	Case No.:5/22/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00816/AM09/	RLA File :31/24/040/00120/AM09/	Lic.No/Date:3110034724 06.08.2008	Defer Date: 31.03.2009
	Decision : After perusal of case file representative of DHI informed the Committee that subject case does not pertain to them. The Committee, therefore, decided to refer the copy of firm's application to DIT and DOT for examination and submission of comments. The case may be re-listed on 31.03.2009.			

108	Case No.:6/22/80-ALC2/2008	Party Name:HASCO INDIA PRIVATE LTD,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00817/AM09/	RLA File :07/24/040/00232/AM09/	Lic.No/Date:0710058906	Defer Date: 31.03.2009

			06.08.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

109	Case No.:21/22/80-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case rejected
	HQ File :01/80/050/00832/AM09/	RLA File :04/24/040/00115/AM09/	Lic.No/Date:0410097812 07.08.2008	
	Decision : The committee noted that firm has confirmed in their reply that they had applied for the inputs under this authorization to meet the export commitment in another authorization. The committee decided to reject the case as import of inputs can not be allowed to meet the export commitment under other authorization. The Regional Authority may take necessary action accordingly.			

110	Case No.:23/22/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00834/AM09/	RLA File :03/95/040/00413/AM09/	Lic.No/Date:0310481814 08.08.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

111	Case No.:26/22/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00837/AM09/	RLA File :61/24/040/00028/AM09/	Lic.No/Date:6110000209 08.08.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.03(12)/2008/TSW (B) dated 23.12.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

112	Case No.:28/22/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00839/AM09/	RLA File :07/24/040/00247/AM09/	Lic.No/Date:0710058954 08.08.2008	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications subject to the condition that RA may cross check the ITC (HS):-			

1. Total export product weight may be indicated as 21528 kg.
2. Quantity of components i.e. at sl.nos. 1, 2,4 to 8, 10 to 12, 22 to 24, 26 to 33, 36, 38 & 39 may be allowed on net to net basis with accountability clause.
3. Quantity of rest of the import items may be allowed with 2 % wastage.

The Regional Authority may take necessary action accordingly.

113	Case No.:30/22/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00841/AM09/	RLA File :11/24/040/00020/AM09/	Lic.No/Date:1110018124 08.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 31.03.2009.			

114	Case No.:33/22/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00844/AM09/	RLA File :02/24/040/00128/AM09/	Lic.No/Date:0210115981 11.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

115	Case No.:39/22/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00850/AM09/	RLA File :03/94/040/00445/AM09/	Lic.No/Date:0310482136 11.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

116	Case No.:35/22/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00846/AM09/	RLA File :05/24/040/00320/AM09/	Lic.No/Date:0510225437 12.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

	Case No.:36/22/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:45/80-ALC2/2008	Status:Case deferred
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117			03.02.2009	
	HQ File :01/80/050/00847/AM09/	RLA File :05/24/040/00321/AM09/	Lic.No/Date:0510225438 12.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

118	Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

119	Case No.:44/22/80-ALC2/2008	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00855/AM09/	RLA File :03/95/040/00383/AM09/	Lic.No/Date:0310482470 13.08.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “size 17.41 mm x 38.9 mm x 0.22 mm thk” may be suffixed with the description of export product. 2. Net weight of export product may be specified as 25500 Kgs. 3. Quantity of import item may be allowed as 29000 Kgs. inclusive of 13.7 % wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

120	Case No.:45/22/80-ALC2/2008	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/00856/AM09/	RLA File :03/95/040/00386/AM09/	Lic.No/Date:0310482478 13.08.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “size 18.6 mm x 57.2 mm x 0.43 mm thick” may be suffixed with the description of export product. 2. Net weight of export product may be specified as 26700 Kgs. 3. Quantity of import item may be allowed as 34071 Kgs. inclusive of 27.6% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

121	Case No.:47/22/80-ALC2/2008	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00858/AM09/	RLA File :05/24/040/00314/AM09/	Lic.No/Date:0510225481 13.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 31.03.2009.			

122	Case No.:49/22/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00860/AM09/	RLA File :04/24/040/00127/AM09/	Lic.No/Date:0410097972 13.08.2008	Defer Date: 31.03.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 31.03.2009.			

123	Case No.:54/22/80-ALC2/2008	Party Name:DATC (INDIA) PVT.LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00865/AM09/	RLA File :31/24/040/00132/AM09/	Lic.No/Date:3110034899 14.08.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

124	Case No.:63/22/80-ALC2/2008	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00874/AM09/	RLA File :08/24/040/00079/AM09/	Lic.No/Date:0810074011 18.08.2008	Defer Date: 31.03.2009
	Decision : The representative of the DIPP informed the Committee that they received the reply of the firm yesterday and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

125	Case No.:64/22/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00875/AM09/	RLA File :05/24/040/00327/AM09/	Lic.No/Date:0510225643 18.08.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

	Case No.:5/24/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
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126		LTD.	03.02.2009	
	HQ File :01/80/050/00881/AM09/	RLA File :05/24/040/00324/AM09/	Lic.No/Date:0510225734 19.08.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “Total Pipe Length 655 mtrs. (Carbon Steel Seamless Pipes/Tubes: 619 Mtrs. & Stainless Steel Seamless/Welded Pipes/Tubes: 36 Mtrs)” may be specified with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import items at S.No.1, 3 & 5. 3. Quantity of import item at S.No.1 may be allowed as 63.52 MT (631.4 Mtrs.) inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 54.34 MT (950 Nos.) on net to net basis. 5. Quantity of import item at S.No.3 may be allowed as 0.286 MT (37.2Mtrs.) inclusive of 2% wastage. 6. Quantity of import item at S.No.4 may be allowed as 0.280 MT (76 Nos.) on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 0.381 MT inclusive of 2% wastage. 8. Quantity of import item at S.No.6 may be allowed as 1.19 MT. 9. Quantity of import item at S.No.7 may be allowed equal to the quantity of Welding Wire. 10. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

127	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

128	Case No.:9/30/80-ALC2/2008	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01139/AM09/	RLA File :03/94/040/00605/AM09/	Lic.No/Date:0310488019 26.09.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

129	Case No.:11/30/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01141/AM09/	RLA File :03/94/040/00648/AM09/	Lic.No/Date:0310488372 30.09.2008	Defer Date: 31.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009:-			

Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.

130	Case No.:12/30/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01142/AM09/	RLA File :03/94/040/00647/AM09/	Lic.No/Date:0310488391 30.09.2008	Defer Date: 31.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

131	Case No.:13/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01143/AM09/	RLA File :03/95/040/00563/AM09/	Lic.No/Date:0310488465 30.09.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

132	Case No.:14/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01144/AM09/	RLA File :03/95/040/00562/AM09/	Lic.No/Date:0310488475 30.09.2008	Defer Date: 31.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Basis and justification for import item no. 2 & 4.			

133	Case No.:15/30/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01145/AM09/	RLA File :05/24/040/00429/AM09/	Lic.No/Date:0510228621 30.09.2008	
	Decision : Committee observed that technical authority i.e. DIT is not responding to this office letter calling for their comments. Since, the case is pending since long time, the committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis as per GN-4 for the Engineering Products. The Regional Authority may take necessary action accordingly.			

	Case No.:16/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01146/AM09/	RLA File :24/24/040/00002/AM09/	Lic.No/Date:2410022442	Defer Date: 31.03.2009

134	HQ File :01/80/050/01140/AM09/	RLA File :34/24/040/00092/AM09/	Lic.No/Date:3410022443 30.09.2008	Defer Date: 31.03.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009:- Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

135	Case No.:19/30/80-ALC2/2008	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case closed
	HQ File :01/80/050/01149/AM09/	RLA File :31/24/040/00178/AM09/	Lic.No/Date:3110035603 30.09.2008	
	Decision : The Committee noted that RA vide their letter dt. 06.01.2006 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

136	Case No.:23/30/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01153/AM09/	RLA File :04/24/040/00151/AM09/	Lic.No/Date:0410098945 30.09.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 31.03.2009.			

137	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

138	Case No.:24/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01154/AM09/	RLA File :34/24/040/00073/AM09/	Lic.No/Date:3410022464 03.10.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

	Case No.:25/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
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139	HQ File :01/80/050/01155/AM09/	RLA File :34/24/040/00074/AM09/	Lic.No/Date:3410022465 03.10.2008	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

140	Case No.:27/30/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01157/AM09/	RLA File :05/24/040/00435/AM09/	Lic.No/Date:0510228787 03.10.2008	Defer Date: 31.03.2009
Decision : The DHI has desired some information vide their U.O. No. 3(82)/2007-TSW(B)/20 dt. 15.01.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected . The case may be re-listed on 31.03.2009. 1. Weight of import and export items and information as per 11 of the Standard Deficiency Format.				

141	Case No.:29/30/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case closed
	HQ File :01/80/050/01159/AM09/	RLA File :31/24/040/00183/AM09/	Lic.No/Date:3110035655 06.10.2008	
Decision : The Committee noted that RA vide their letter dt. 23.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.				

142	Case No.:37/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01167/AM09/	RLA File :03/95/040/00586/AM09/	Lic.No/Date:0310489104 06.10.2008	Defer Date: 31.03.2009
Decision : The DHI has desired some information vide their U.O. No. 3(111)/2008-TSW(B) dt. 15.01.1009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 31.03.2009.				

143	Case No.:30/30/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01160/AM09/	RLA File :31/24/040/00184/AM09/	Lic.No/Date:3110035664 07.10.2008	Defer Date: 31.03.2009
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009:- Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.				

144	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

145	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 31.03.2009
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

146	Case No.:34/30/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01164/AM09/	RLA File :06/24/040/00033/AM09/	Lic.No/Date:0610014375 07.10.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the comments called for from M/o Defance and DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 31.03.2009.			

147	Case No.:36/30/80-ALC2/2008	Party Name:MAGPLASTIC ASIA PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01166/AM09/	RLA File :31/24/040/00155/AM09/	Lic.No/Date:3110035683 07.10.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 20.03.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 31.03.2009.			

148	Case No.:46/30/80-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01176/AM09/	RLA File :03/94/040/00628/AM09/	Lic.No/Date:0310489383 07.10.2008	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item No. 3 may be allowed as 735 kg. 2. Quantity of remaining inputs may be revised to read as 5000 nos. each and theri quantity may be allowed on net to net basis. Regional Authority may take necessary action accordingly.			

149	Case No.:39/30/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01169/AM09/	RLA File :05/24/040/00442/AM09/	Lic.No/Date:0510229059 08.10.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

150	Case No.:41/30/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01171/AM09/	RLA File :05/24/040/00335/AM09/	Lic.No/Date:0510229084 10.10.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

151	Case No.:48/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01178/AM09/	RLA File :03/95/040/00576/AM09/	Lic.No/Date:0310489738 10.10.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

152	Case No.:49/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01179/AM09/	RLA File :03/95/040/00577/AM09/	Lic.No/Date:0310489744 10.10.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

153	Case No.:43/30/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01173/AM09/	RLA File :02/24/040/00171/AM09/	Lic.No/Date:0210118389 13.10.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.			

representation will be entertained. The case may be re-listed on 31.03.2009.

154	Case No.:50/30/80-ALC2/2008	Party Name:GHODAWAT INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01180/AM09/	RLA File :31/21/040/00236/AM09/	Lic.No/Date:3110035744 13.10.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 31.03.2009.			

155	Case No.:1/38/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01500/AM09/	RLA File :06/24/040/00046/AM09/	Lic.No/Date:0610014679 27.11.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that the comments called for from M/o Defence and DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 31.03.2009.			

156	Case No.:2/38/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01501/AM09/	RLA File :31/24/040/00227/AM09/	Lic.No/Date:3110036234 27.11.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 31.03.2009.			

157	Case No.:4/38/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01503/AM09/	RLA File :07/24/040/00498/AM09/	Lic.No/Date:0710061414 28.11.2008	Defer Date: 31.03.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 31.03.2009.			

158	Case No.:12/38/80-ALC2/2008	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01511/AM09/	RLA File :05/24/040/00555/AM09/	Lic.No/Date:0510231891 01.12.2008	
	Decision :The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for on net to net basis. The Regional Authority may take necessary action accordingly.			

159	Case No.:13/38/80-ALC2/2008	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01512/AM09/	RLA File :05/24/040/00556/AM09/	Lic.No/Date:0510231892 01.12.2008	Defer Date: 31.03.2009
Decision :The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for on net to net basis.				
The Regional Authority may take necessary action accordingly.				

160	Case No.:14/38/80-ALC2/2008	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01513/AM09/	RLA File :05/24/040/00561/AM09/	Lic.No/Date:0510231893 01.12.2008	Defer Date: 31.03.2009
Decision :The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for on net to net basis.				
The Regional Authority may take necessary action accordingly.				

161	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer Date: 03.02.2009
Decision : The representative of DHI informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 03.02.2009.				

162	Case No.:9/38/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01508/AM09/	RLA File :07/21/040/00834/AM09/	Lic.No/Date:0710061426 01.12.2008	Defer Date: 03.02.2009
Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.				

163	Case No.:10/38/80-ALC2/2008	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case closed
	HQ File :01/80/050/01509/AM09/	RLA File :03/94/040/00813/AM09/	Lic.No/Date:0310496203 02.12.2008	
Decision : The Committee noted that RA vide their letter dt. 02.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination				

examination.

164	Case No.:11/38/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01510/AM09/	RLA File :31/21/040/00289/AM09/	Lic.No/Date:3110036276 02.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 31.03.2009.			

165	Case No.:15/38/80-ALC2/2008	Party Name:NAGEL SPECIAL MACHINE PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01514/AM09/	RLA File :07/21/040/00841/AM09/	Lic.No/Date:0710061465 02.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 31.03.2009.			

166	Case No.:16/38/80-ALC2/2008	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01515/AM09/	RLA File :07/24/040/00497/AM09/	Lic.No/Date:0710061466 02.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items at Sl. Nos 23, 24,25, 56, 57, 58 & 61 to 64 (consumables) may be allowed within 2 % of FOB value of exports. 2. All other import items being components may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

167	Case No.:17/38/80-ALC2/2008	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01516/AM09/	RLA File :11/24/040/00056/AM09/	Lic.No/Date:1110019089 02.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 66040 Kgs. inclusive of 35% wastage on Diffuser and 36% wastage on Impeller. The Regional Authority may take necessary action accordingly.			

168	Case No.:18/38/80-ALC2/2008	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01517/AM09/	RLA File :11/24/040/00057/AM09/	Lic.No/Date:1110019090 02.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 66040 Kgs. inclusive of 35% wastage on Diffuser and 36% wastage on Impeller. The Regional Authority may take necessary action accordingly.			

169	Case No.:19/38/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01518/AM09/	RLA File :05/24/040/00559/AM09/	Lic.No/Date:0510231958 02.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that hardcopy of firm’s application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm’s application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 31.03.2009.			

170	Case No.:20/38/80-ALC2/2008	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01519/AM09/	RLA File :05/24/040/00532/AM09/	Lic.No/Date:0510231959 02.12.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.03.2009.			

171	Case No.:21/38/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01520/AM09/	RLA File :05/24/040/00563/AM09/	Lic.No/Date:0510231960 02.12.2008	
	Decision : Committee observed that technical authority i.e. DIT is not responding to this office letter calling for their comments. Since, the case is pending since long time, the committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis as per GN-4 for the Engineering Products. The Regional Authority may take necessary action accordingly.			

	Case No.:22/38/80-ALC2/2008	Party Name:THE PRINTERS HOUSE PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01521/AM09/	RLA File :05/24/040/00551/AM09/	Lic.No/Date:0510231991	

	HQ File :01/80/050/01521/AM09/	RLA File :03/24/040/00551/AM09/	Lic.No/Date:0310251991 02.12.2008	
172	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:23/38/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01522/AM09/	RLA File :02/24/040/00208/AM09/	Lic.No/Date:0210120599 03.12.2008	Defer Date: 31.03.2009
173	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 31.03.2009:- 1. Information in respect of Sl.No.3,4 & 11 of the Standard Deficiency Format. 2. Weight of imported inputs.			

	Case No.:24/38/80-ALC2/2008	Party Name:JAY-EESH ENGINEERING CO.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01523/AM09/	RLA File :03/94/040/00807/AM09/	Lic.No/Date:0310496405 03.12.2008	Defer Date: 31.03.2009
174	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 31.03.2009.			

	Case No.:26/38/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01525/AM09/	RLA File :11/24/040/00059/AM09/	Lic.No/Date:1110019110 04.12.2008	Defer Date: 31.03.2009
175	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 31.03.2009.			

	Case No.:29/38/80-ALC2/2008	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01528/AM09/	RLA File :07/21/040/00913/AM09/	Lic.No/Date:0710061548 04.12.2008	Defer Date: 31.03.2009
176	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.03.2009.			

	Case No.:35/38/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01534/AM09/	RLA File :03/95/040/00658/AM09/	Lic.No/Date:0310496570	

			04.12.2008	
177	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 2058 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 1, 3 & 6. 3. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 1383000 Kgs. inclusive of 5 % wastage. 4. Weights of 90 MT, 20.296 MT, 30 MT & 20 MT may be added with the quantities of import items at S.Nos. 2, 4, 5 & 7 respectively and their quantity may be allowed on net to net basis. 5. Quantity of import item at Sl.No.3 may be allowed as 28332 Meters (531 MT) inclusive of 2 % wastage. 6. Quantity of import item at Sl.No.6 may be allowed as 63000 Kgs. inclusive of 5 % wastage. 7. Quantities of import items at S.Nos 8, 9 & 10 may be allowed as applied for i.e. 8868 Kgs., 25000 Kgs. & 25000 Kgs. respectively. 8. Import of components may be allowed with accountability. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

178	Case No.:28/38/80-ALC2/2008	Party Name:AUTO PARTS & ACCESSORIES	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01527/AM09/	RLA File :04/24/040/00213/AM09/	Lic.No/Date:0410100591 05.12.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.03.2009.			

179	Case No.:30/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01529/AM09/	RLA File :07/24/040/00506/AM09/	Lic.No/Date:0710061559 05.12.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.03.2009.			

180	Case No.:31/38/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01530/AM09/	RLA File :02/24/040/00212/AM09/	Lic.No/Date:0210120764 05.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net export weight of 57.424 MT may be added with the quantity of export product.			

2. Quantity of import item may be allowed as 105330 Kgs. inclusive of 83% wastage after 20 % recovery.

The Regional Authority may take necessary action accordingly.

181	Case No.:32/38/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01531/AM09/	RLA File :02/24/040/00244/AM08/	Lic.No/Date:0210120769 05.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION at S.No. C-1708 of Engineering Products. The Regional Authority may take necessary action accordingly.			

182	Case No.:33/38/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01532/AM09/	RLA File :02/24/040/00202/AM08/	Lic.No/Date:0210120773 05.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 8 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 9 to 14 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

183	Case No.:34/38/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01533/AM09/	RLA File :02/24/040/00213/AM09/	Lic.No/Date:0210120775 05.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 6, 8 & 9 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 7 may be allowed as 1.05 Cubic. Mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product			

of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

184	Case No.:37/38/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01536/AM09/	RLA File :31/24/040/00238/AM09/	Lic.No/Date:3110036334 05.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 31.03.2009.			

185	Case No.:39/38/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case approved
	HQ File :01/80/050/01538/AM09/	RLA File :02/24/040/00077/AM09/	Lic.No/Date:0210120827 08.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 13 & 15 may be allowed as per SION C- 1708. 2. Quantity of import item at Sl. No 14 may be allowed as 1.05 Cubic.mtrs. /Cubic.mtr. content in the export product after taking clue from SION C-1708. 3. Import items at S.Nos. 16 & 18 to 22 may be allowed on net to net basis with accountability clause. 4. Word "Relevant" may be prefixed with the description of import item at Sl. No. 17 and its quantity may be allowed as 1.02.mtrs./mtr. content in the export product after taking clue from SION C-1708. The Regional Authority may take necessary action accordingly.			

186	Case No.:40/38/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01539/AM09/	RLA File :04/24/040/00166/AM09/	Lic.No/Date:0410100653 08.12.2008	Defer Date: 31.03.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(337)2008-ME dt. 02.02.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 31.03.2009.			

	Case No.:41/38/80-ALC2/2008	Party Name:STROMAG INDIA PVT. LTD.	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01540/AM09/	RLA File :31/21/040/00279/AM09/	Lic.No/Date:3110036348 08.12.2008	

187	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.		
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188	Case No.:42/38/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01541/AM09/	RLA File :05/24/040/00573/AM09/	Lic.No/Date:0510232246 08.12.2008	Defer Date: 31.03.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.03.2009.			

189	Case No.:46/38/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case closed
	HQ File :01/80/050/01545/AM09/	RLA File :05/24/040/00584/AM09/	Lic.No/Date:0510232361 11.12.2008	
	Decision : The Committee noted that RA vide their letter dt. 05.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

190	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392 11.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 31.03.2009.			

191	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	Defer Date: 31.03.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 31.03.2009.			

	Case No.:53/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HO File :01/80/050/01552/AM09/	RLA File :53/21/040/00007/AM09/	Lic.No/Date:5310007059	Defer Date: 31.03.2009

192		11.12.2008	
Decision : The Committee observed that of firm's application has been received from the RA. The Committee, accordingly, decided to refer the copy of firm's application to C&PC for examination and submission of comments. The case may be relisted on 31.03.2009.			

193	Case No.:54/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:45/80-ALC2/2008 03.02.2009	Status:Case deferred
	HQ File :01/80/050/01553/AM09/	RLA File :53/24/040/00009/AM09/	Lic.No/Date:5310007060 11.12.2008	Defer Date: 31.03.2009
	Decision : The Committee observed that of firm's application has been received from the RA. The Committee, accordingly, decided to refer the copy of firm's application to C&PC for examination and submission of comments. The case may be relisted on 31.03.2009.			

Sl.No.122

Case No.A-371	M/s. BHEL, Bhopal.	HQ F.No.01/80/162/1439/AM08/DES-I	Lic. No. & Date
Meeting No.45/09		RLA F.No.11/24/40/0042/AM08	1110016562
Date: 3.2.2009		Ratification of norms	dt.17.12.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The Committee noted that the subject case was also listed before the Committee through on line system and due to relist on 31.03.2009. The Committee accordingly decided to close this case to avoid duplication and take necessary action as per the decision taken in on line case.

Sl.No. 123

Case No.A-315	M/s. CIM Tools Pvt. Ltd., Bangalore.	HQ F.No.01/80/162/1100/AM08/DES-I	Lic. No. & Date
MeetingNo.45/09		RLA F.No.07/24/40/473/AM08	0710053664
Date: 3.2.2009		Ratification of norms	dt. 03.10.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. Since, the sub-committee is yet to finalize its report; it was decided to defer the consideration and to re-list the case on 31.03.2009.

Sl.No. 124

Case No. A- 89	M/s. CIM Tools Pvt. Ltd., Bangalore.	HQ F.No.01/80/162/405/AM08/DES-I	Lic. No. & Date
Meeting No. 45/09		RLA F.No.07/24/40/150/AM08	0710051914
Date: 3.2.2009		Ratification of norms	dt. 07.06.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. Since, the sub-committee is yet to finalize its report; it was decided to defer the consideration and to re-list the case on 31.03.2009.

Sl.No. 125

Case No. A- 125	M/s. CIM Tools Pvt. Ltd., Bangalore.	HQ F.No.01/80/162/472/AM08/DES-I	Lic. No. & Date
Meeting No. 45/09		RLA F.No.07/24/40/00174/AM08	0710052000
Date: 3.2.2009		Ratification of norms	dt. 14.06.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The committee noted that a sub-committee visited the factory premises to finalise the wastage generated during the manufacturing process. Since, the sub-

committee is yet to finalize its report; it was decided to defer the consideration and to re-list the case on 31.03.2009.

Sl.No.126

Case No.A- 05	M/s. Thermal Systems	HQ F.No.01/81/162/876/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 45/09	Hyderabad) Pvt. Ltd.,	RLA F.No.09/24/40/288/AM08	0910031764
Date: 3.2.2009	Hyderabad	Ratification of norms	dt.12.10.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The representative of the DHI informed the Committee that they received the case file from the DGFT and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.03.2009.

Sl.No.127

Case No.A- 06	M/s. Saint Gobain Seva	HQ F.No.01/81/162/1050/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 45/09	Engineering India Ltd.,	RLA F.No.07/24/40/628/AM08	0710054901
Date: 3.2.2009	Bangalore.	Ratification of norms	dt.11.12.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. Accordingly it was decided to defer the case and to relist on 31.03.2009.

S.No.10

Case No. B- 4	M/s. BHEL, Haridwar	HQ F.No.01/80/162/537/AM.09/DES.I	Lic.No. & Dt.
Meeting No. 45/09		RLA F.No.61/24/40/36/AM09	
Date: 3.2.2009		Ratification of norms..	

The case regarding ratification of norms with reference to their application was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O.No. 3(12)/2008/TSW(B)/46 dated 28.11.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

S.No.11

Case No. B-5	M/s. BHEL, Haridwar	HQ F.No.01/80/162/539/AM.09/DES.I	Lic. & Date
Meeting No. 45/09		RA F.No.61/24/40/36/AM09	
Date: 3.2.2009		Ratification of norms.	

The case regarding ratification of norms with reference to their application was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O.No. 3(12)/2008/TSW(B)/47 dated 28.11.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to R A

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

S.No.12

Case No. B-6	M/s. BHEL,	HQ F.No.01/80/162/608/AM.09/DES.I	Lic. & Date
Meeting No. 45/09	Haridwar	RA.F.No.61/24/40/29/AM09	
Date: 3.2.2009		Ratification of norms.	

The case regarding ratification of norms with reference to their application was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O.No. 3(12)/2008/TSW(B)/45 dated 28.11.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

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Sl.No139

Case No.A/R-10	M/s. Hind High Vacuum	HQ F.No.01/80/50/1550/AM07/DES-I	Lic. No. & Date
Meeting No. 45/09	Company Pvt. Ltd.,	RLA F.No.07/241/40/843/AM07	0710050832
Date: 3.2.2009	Bangalore	Amendment of norms	dt.23.03.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The representative of the firm Shri Anand S.M. Muddebihal, Mgr. accompanied by another executive appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DIPP present in the meeting, advised them to furnish certain specific technical details to justify wastage. They promised to furnish the same as per advice. The case may be re-listed on 31.03.2009.

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Sl.No.140

Case No.A/R-	M/s. Sterlite Industries (I)	HQ F.No.01/81/50/866/AM07/DES-I	Lic. No. & Date
Meeting No. 45/09	Ltd.		As per list enclosed
Date: 3.2.2009		Grant of higher wastage	by the firm

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The Committee observed that some information has been called for from the firm as per M/o Mines letter. However, no reply of the firm had been received so far by this office. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 31.03.2009.

Sl.No.141

Case No.A/R- 16	M/s. Chandan Steel Ltd.,	HQ F.No.01/80/162/1350/AM07/DES-I	Lic. No. & Date
Meeting No. 45/09	Mumbai.	RLA's F.No.03/94/40/1140/AM07	0310419440
Date: 3.2.2009		Reconsideration of norms	dt.13.02.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The representative of MOS present in the meeting informed the committee that norm at SION No. C-525 has been revised slightly in DES-II Section and it will be notified shortly by the DGFT. The subject case will also be decided based on the revised SION No. C-525 after its notification. The committee accordingly decided to defer the consideration and to re-list the case on 31.03.2009.

Sl.No.142

Case No.A/R- 18	M/s. The Saraswati	HQ F.No.01/81/162/214/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 45/09	Industrial Syndicate Ltd.,	RLA's F.No.05/24/40/317/AM08	0510206641
Date: 3.2.2009	Yamuna Nagar.	Ratification of norms	dt.23.07.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.

Sl.No.143

Case No.A/R-	M/s. Titan Industries	HQ F.No.01/81/162/566/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 45/09	Ltd., Bangalore.	RLA's F.No.07/24/40/283/AM08	0710052719
Date: 3.2.2009		Reconsideration of norms	date.3.08.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to modify the norms in respect of the subject advance authorization with following modifications:-

Quantity of import item may be allowed as 868.2 Kgs. inclusive of 1409% wastage after taking 5% recovery from scrap.

The Regional Authority may take necessary action accordingly.

Sl.No. 144

Case NoA/R-31	M/s. HF Metal Art Pvt.	HQ F.No.01/80/162/1050/AM07/DES-I	Lic. No. & Date
Meeting No. 45/09	Ltd. Jaipur	RLA F.No.13/24/040/0014/AM07	1310022526 dt. 30.08.2006
Date: 3.2.2009			

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to modify the norms in respect of the subject advance authorization with following modifications:-

1. Description of Export product may be modified as "Medallion, Coins(non- monetary), Pin, Motifs,Trophies & gifting items like Plates(Calender, monuments, Certificates), Tie Pins, Cufflinks, Bookmarkers made of non precious metals containing 30 % Brass & 70 % Bronze
2. Quantities of import items at Sl Nos. 1 (Brass 1.0 mm to 5.0 mm) & 2 (Bronze 1.0m to 5.0 mm) may be allowed as 2310 Kgs & 5390 Kgs respectively inclusive of 10 % wastage.
3. Import items from Sl.Nos 3 to 54 and 56 to 61 of Advance Authorisation No. 1310022526 dated 30.08.2006 which are chemicals and consumables etc. required for negative development, etching, water treatment, cleaning & polishing, Degreasing and plating etc. may be allowed within 25 % of FOB value of exports
4. Import item at Sl No 55 of Advance Authorisation No. 1310022526 dated 30.08.2006 may be deleted.

The Regional Authority may take necessary action accordingly.

S.No.145

Case No. A/R.36	M/s. Minda Sai Ltd;	HQ F.No.01/80/50/903/AM.08/DES.I	Lic. No. & Date
Meeting No. 45/09	Mumbai	RA.F.No.03/95/40/474/AM08	Lic.No.0310440650 &
Date: 3.2.2009		Ratification of norms.	Date 23.08.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firms reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.03.2009.

Sl.No.146

Case No.A/R- 15	M/s. Swetha Engineering	HQ F.No.01/81/50/1035/AM07/DES-II/DES-I	Lic. No. & Date
Meeting No.45/09	Ltd., Chennai.	RLA's F.No.04/24/40/470/AM07	0410088362
Date: 3.2.2009		Ratification of norms	dt.19.03.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firms reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.03.2009.

Sl.No. C-26

Case No. C-32	M/s. Cooper Foundry Pvt.	HQ F.No.01/80/162/1523/AM08/DES-I	Lic. No. & Date
Meeting No. 45/09	Ltd., S atara.	Fixation of SION Ref. From SEEPZ,	
Date: 3.2.2009		Mumbai.	

The case regarding fixation of SION for 100% EOU was considered by the Norms Committee (NC-I) in its Meeting No. 45/09 held on 03.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 31.03.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Gosh, Jt.IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman